

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 208
IB-885/ND/2020

IN THE MATTER OF:

Sandhya Hydra Power Projects Balargha Pvt. Ltd.

...PETITIONER

Vs.

M/s. Asian Hotels North Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

**Order delivered on 29.01.2021
(Virtual Hearing)**

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Operational-creditor :Mr. Amit Singh Chadha, Sr. Advocate, Mr. Neeha Nagpal, Mr. Malak Bhatt, Mr. Uddhav Nanda, Advocates.

For the Respondent/ Corporate-debtor :Mr. Ramji Srinivasan Sr. Advocate, Mr. P. Nagesh, Mr. Harshal Kumar, Mr. Shivam Wadhwa, Mr. Shivkrit Rai, Ms. Rajshree Chaudhury, Advocates.

ORDER

Heard the submissions made by the Learned Counsels for both the parties. The Learned Counsel for the Corporate-debtor has submitted that they have moved an application seeking the leave of the Tribunal for filing reconciliation of the accounts. The Learned Counsels may lead the parties to have a meeting of reconciliation of accounts at a mutually convenient place and time within next two weeks. The Learned Counsel for the Corporate-debtor is directed to provide a copy of the application stated to have been moved (the

(Meenu)



same is not yet listed) for hearing before the Tribunal and let the reconciliation status be reported to the Tribunal after two weeks and the parties are directed to be in readiness for arguing the matter. The liberty is granted to the Learned Counsel for the Operational-creditor for filing the reply, if necessary. Matter is adjourned to **25.02.2021**.

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(V.K. Subburaj)
Member (T)

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(P.S.N. Prasad)
Member (J)